

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1247/2019

Dated Wednesday, the 18th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

N.Athinathan,

Loco Pilot/Passenger,

Tirunelveli Junction,

Madurai Division,

Southern Railway, Madurai.

....Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,

The Secretary, Railway Board,

Ministry of Railways,

Government of India, New Delhi 110001.

2.The Divisional Railway Manager,

Madurai Division,

Madurai.

....Respondents

By Advocate Mr. P. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records related to the notification dated 14.12.2018 and Railway Board's letter dated 03.07.2019 that postulates for the scheme for filling up of the posts of Loco Running Supervisors/Chief Loco Inspectors and to quash the provision enabling medically incapacitated Loco Pilots for participating in the selection for the posts of Loco Running Supervisors/Chief Loco Inspectors and to pass such other further order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. It is submitted by the counsel for the applicant that there exist representations of the applicant dated 15.07.2019 & 23.07.2019 which are still pending and no decision taken so far by the competent authority.
3. Mr.P.Srinivasan, Senior standing counsel for Railways takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representations of the applicant on merits.
4. In view of the pendency of the representations of the applicant and without going into the substantive merits of the case, the OA is disposed of with the following direction:

"The competent authority is directed to consider the applicant's Annexure A-5 representations dated 15.07.2019 & 23.07.2019 and pass a speaking order in the light of the relevant rules and regulations, within a period of six months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

18.09.2019